

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING:BILASPUR**

**Original Application No.203/639/2018**

Bilaspur, this Wednesday, the 11<sup>th</sup> day of July, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

S.K. Tatwadi, S/o Late T.S. Tatwadi  
Aged about 48 years,  
presently working as CTI/SECR/SDL  
R/o New Jain Colony,  
Shahdol Madhya Pradesh-484001  
Mobile No.9752441120  
(By Advocate – **Shri A.V. Shridhar**)

**-Applicant**

**V e r s u s**

1. Union of India  
Through-General Manager,  
South East Central Railway,  
South East Central Railway  
Bilaspur (C.G.) 495004

2. Sr. Divisional Personnel Officer,  
South East Central Railway,  
Bilaspur (C.G.) 495004  
(By Advocate –**Shri Vivek Verma**)

**- Respondents**

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicant is working as CTI with the respondent-department and his grievance is that he is drawing less salary than his juniors.

2. Learned counsel for the applicant submits that the applicant has submitted representation dated 20.02.2018 and reminder dated

09.04.2018 (Annexure A-2) to the respondent-department. The same has not been decided by them till date.

**3.** Learned counsel for the applicant further submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 20.02.2018 (Annexure A-2) in a time bound fashion, with a reasoned and speaking order.

**4.** Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in above terms.

**5.** Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 20.02.2018 (Annexure A-2) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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